

Repealed by Act 36 of 1957.

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**THE PATIALA AND EAST PUNJAB STATES UNION
LEGISLATURE (DELEGATION OF POWERS) ACT, 1953**

No. 22 OF 1953



[17th May, 1953]

An Act to confer on the President the power of the Legislature of the State of Patiala and East Punjab States Union to make laws.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953.

2. Definition.—In this Act, unless the context otherwise requires, “Proclamation” means the Proclamation issued on the 4th day of March, 1953, by the President under clause (1) of article 356 of the Constitution.

3. Conferment on the President of the power of the State Legislature.
—(1) The power of the Legislature of the State of Patiala and East Punjab States Union to make laws, which has been declared by the Proclamation to be exercisable by or under the authority of Parliament, is hereby conferred on the President.

(2) In the exercise of the said power, the President may, from time to time, whether Parliament is or is not in session, enact as a President's Act a Bill containing such provisions as he considers necessary:

Provided that before enacting any such Act, the President shall, except where it is not practicable so to do, consult a committee constituted for the purpose consisting of ten members of the House of the People nominated by the Speaker and five members of the Council of States nominated by the Chairman.

(3) Every Act enacted by the President under sub-section (2) shall, as soon as may be after enactment, be laid before each House of Parliament.

(4) Either House of Parliament may, by resolution passed within seven days from the date on which the Act has been laid before it under sub-section (3), direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it, such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.

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